

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 112

IA No. 1039/2024
And
CP(IB) No. 287/Chd/Hry/2023

IN THE MATTER OF:

Brilliant Metals Private Limited

...Petitioner

Vs.

Jyoti Bansal

...Respondent/ Personal Guarantor

Under Sections: 95 & 99, IBC 2016

Order delivered on 01.05.2024

CORAM:

SH. L. N. GUPTA
HON'BLE MEMBER (T)

SH. HARNAM SINGH THAKUR
HON'BLE MEMBER (J)

PRESENT:

For the Petitioner:	None
For the RP:	Mr. A.S. Likhari, Advocate
For the Respondent:	None

ORDER

IA No. 1039/2024

The present application has been filed to place on record the report of RP under Section 99 of the Code. The same is taken on record subject to just exceptions. Thus, IA No. 1039/2024 is ***disposed of accordingly*** and be tagged with the main petition for further reference purposes.

CP(IB) No. 287/Chd/Hry/2023

Ld. Counsel for the Respondent/personal Guarantor is directed to file objections, if any within one week with a copy in advance to the counsel opposite.

Response, thereto, if any be filed within one week thereafter with a copy in advance to the counsel opposite. List on 21.05.2024.

Sd/-

(L. N. GUPTA)
MEMBER (T)

Preeti

Sd/-

(HARNAM SINGH THAKUR)
MEMBER (J)